NATIONAL COMPANY LAW APPELLATE TRIBUNAL

In continuation of Order dated 16th March, 2020 regarding filing of Appeals pertaining to jurisdiction of Chennai Bench at Principal Bench, New Delhi till the Chennai Bench is made functional at Chennai, it is provided that Chennai Bench comprising of Hon'ble Mr. Justice Venugopal M., Member (Judicial) and Hon'ble Mr. Justice Kanthi Narahari, Member (Technical) shall hold its sitting in Court No. III to admit, hear and dispose of such appeals as may be filed after constitution of Chennai Bench w.e.f. 18th March, 2020 in terms of Notification, S.O.No. 1060(E) dated 13th March, 2020 issued by the Ministry of Corporate Affairs. It is further provided that all mentioning pertaining to Chennai Bench shall also be made before the same Bench.

By the order of Hon'ble Acting Chairperson

-sd/-

Registrar